

FIR No.114/19

PS: Punjabi Bagh

State Vs. Rahul Yadav

U/s 392/397/365/34 IPC & 25/54/59 Arms Act

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Bhishm Dutt, Ld. Legal Aid Counsel for the applicant/accused.

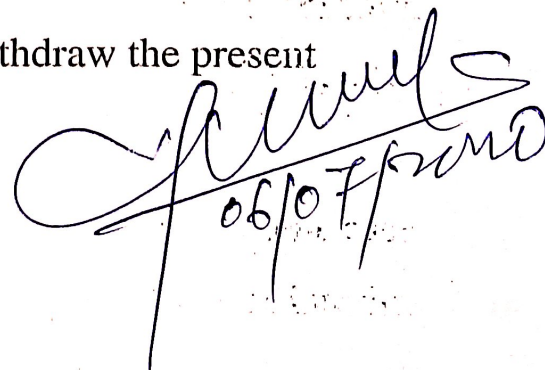
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

This application has been filed on behalf of applicant/accused from jail through DLSA.

However, similar application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail through private counsel, earlier to the present application and same is also pending today.

Ld. Addl. PP for the State submits that the present case does not fall under the criteria laid down by HPC for grant of interim bail to the applicant/accused.

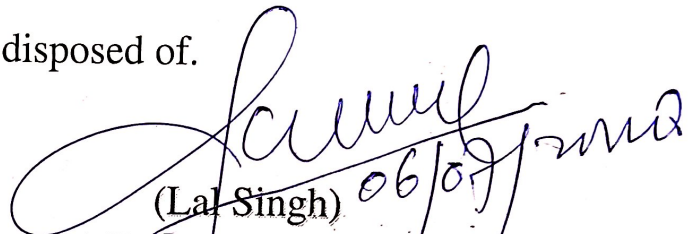
At this stage, Ld. Legal Aid counsel for the applicant/accused submits that he wants to withdraw the present

  
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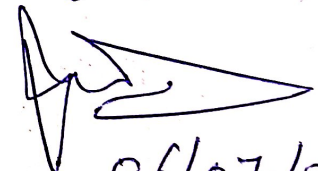
application and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as submissions of Ld. Legal Aid Counsel for the applicant/accused, the present application u/s 439 Cr.P.C., for grant of interim bail is hereby dismissed as withdrawn.

Application is accordingly disposed of.

  
(Lal Singh) 06/07/2020  
ASJ-05(W)/THC/Delhi  
06.07.2020

I am withdrawing the interim bail application on behalf of DLSA (west) because the applicant has already engaged a private counsel.

  
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U/s 392/397/365/34 IPC & 25/54/59 Arms Act

06.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. B.S. Solanki, Ld.Counsel for the applicant/accused.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Though, this matter is listed today for hearing through VC, however, Ld. Counsel for the applicant/accused submits that there is some problem in his phone and he is unable to join VC and requested to hear him in person.

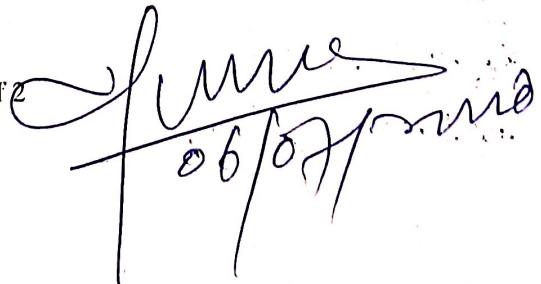
Ld. Counsel for the applicant/accused submits that accused is in custody for more than 01 year, 05 months in this case.

Perusal of file shows that charge has been framed against the applicant/accused u/s 397/411 IPC/25/27 Arms Act as well as u/s 392/365/34 IPC on 18.02.2020 and as yet complainant has not been examined.

Heard for some time.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

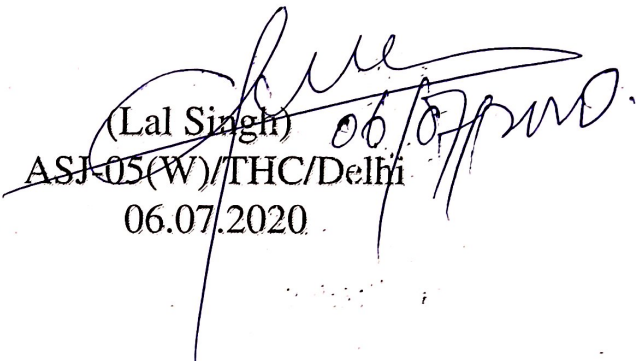
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A handwritten signature in black ink, followed by the date '06/07/20' written below it.

In view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the present application for grant of regular bail is dismissed as withdrawn.

Application u/s 439 Cr.P.C., as filed on behalf of applicant/accused is disposed of accordingly.

Application file be tagged with main file.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.07.2020